hri S .W. Dhabe]

179

I, therefore, request the hon. Minister, through you, that the Lok Pal Bill be brought in this session. I am told that the House $i_{\rm s}$ going to be extended. In any case, this Bill has to be passed immediately so that people can believe that We are really very keen to remove corruption at top level otherwise, the impression will remain that we are not keen to eradicate corruption at high political circles. I would, therefore, request through you, "Sir, that this Lok Pal

Bill should be kept on the Agenda. This should be expedited a d passed by this House.

ALLOCATION OF TIME FOR DISPOSAL OF GOVERNMENT LEGISLATIVE AND OTHER BUSINESS

MR. DEPUTY CHAIRMAN: Sir, I have to inform Members that the Business Advisory Committee at its meeting held today, the 16th March, 1979, allotted time for Government Legislative and other Business as follows:

day Monday, the 19th March 1979 in addition to the time already taken 1 day.
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181

I_n order t₀ complete the Government Business the Committee recommended that the current Session of the Rajya Sabha be extended up to the 28th March, 1979, and the House should accordingly sit *o'a* Monday, the 26th, Tuesday, the 27th and Wednesday, the 28th March, 1979.

REFERENCE TO THE PROPOSED MARCH TO PARLIAMENT BY JUDICIAL OFFICERS OF DELHI

SHRI SAWAISINGH SISODIA (Madhva Pradesh): Sir, I would like to draw vour rttentioa and through yon, the attention of the Government to a very serious sitiaation arising out of the reported march of the judges to seek justice before Parliament. This is a matter of great concern that those who preside over the dispensation of justice will have to take to streets today for seeking justice for themselves and marching in a procession to Parliament. The Members of the Bar Association of Delhi have also~gohe on strike. The judicial officers in the neighbouring States are also joining the strike. The march has been organised by the Delhi Judicial Service Association The main demands are: Pay revision, conveyance allowance, books, uniform housing and other facilities. There is widespread discontent in the Delhi Judicial Service. Failing to find any response from the Government, the Association has decided to march and to pres_s their demand_s before Parliament. They deserve justice a'nd the demands are genuin_e and they deserve sympathetic consideration. I would request the Government to appoint a committee to go into their demands and do ih^ needful immediately.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KRIPAL SINHA): Sir, we had a Calling attention oa,this subject and this was thoroughly discussed in. this House. The hon. Member might have been absent on that day.

SHRI SAWAISINGH SISODIA: This is a recent happening. Today, they ar_e marching.

श्री उपसभापति: सदन की कार्यवाही 2-30 तक के लिए स्थगित की जाती है

The House the_n adjourned for lunch at thirty-nine minutes past one of the clock.

The House reassembled after lunch at thirty-nine minutes past two of the clock, Mr. Deputy Chairman i_n the Chair

THE CONSTITUTION (AMEND-JVENT) Bill, 1979

(to amend article 280)

श्री शिव चन्द्र झा शिहार : उस्तमापित महोदय, ग्राप की ग्रनुमित से मैं प्रस्ताव करतः हूं कि भारत के संविधान का ग्रौर संशोधन करन बाले विधेयक को पूर: स्थापित करने की ग्रनुमित दी जाये

The question was! put and the motion was adopted.

ची शिव चन्द्र झा: श्राप की श्राज्ञा से मैं विधेयक कों पुर: स्थापित करता हूं

THE INDIAN MEDICINE CENTRAL COUNCIL (AMENDMENT) BDLL, 1979

SHRI VITHAL GADGIL (Maharashtra): Sir, I beg to move for leave to introduce a Bill further to amend the Indian Medicine Central Council Act, 1970.

The question was put and the motion was adopted.

SHRI VITHAL GADGIL: Sir, I introduce the Bill.

THE CONSTITUTION (AMEND-MENT) BILL, 1979

(To amend Articles 101 and 190)

श्री शिव चन्द्र झा : उपसभापति महोदय, ग्राप की ग्राज्ञा से मैं प्रस्ताव करता

[श्री शिवचन्द्र झा]

हूं कि भारत के संविधान का ग्रौर संशोधन करने वाले विधेयक को पुर:स्थापित करने की ग्रनुशति प्रदान की जाय ।

The question was put and the motion was adopted.

श्री शिव चन्द्र झाः ग्राप की ग्राज्ञा से में विशेषक को पुरःस्थापित करता हूं।

THE DECLAIRATION AND PUBLIC SCRUTINY OF ASSETS OF MINISTERS AND MEMBERS OF PARLIAMENT BTLL, 1979

SHRI SADASIV BAGAITKAR (Maharashtra): Sir, I beg to move for leave to introduce a Bill to provide for the declaration and public scrutiny of assets of Ministers and Members of Parliament.

The question, was put and the motion was adopted.

SHRI SADASIV BAGAITKAR: Sir, 1 introduce the Bill. THE HINDU MARRIAGE (AMENDMENT) 1976—contd. Bill, (Insertion of $n^e w$ Section 7A). THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): Mr. Deputy Chairman, Sir I was dealing with the problem of marriage, how the Hindu marriage has get a religious and ceremonial aspect and how it is treated as sacrament from the beginning. The Bill seeks to do away with all these ceremonies and sacramental nature of the marriage. It is a very violent departure from the usual practices which are being followed. No doubt the marriage law does require some reorientation or rethinking. And that was done on the advice of the Law Commission in

1976. Now it becomes very difficult to do away with everything and then establish a marriage. Besides, only -the State of Tamil Nadu has enacted such a law but there a complicated situation has arisen because of the various decisions given by the High Court as regards the establishment of marriage.

Sir, the hon'ble Shri Chaurasia seeks that this Marriage Bill should be made applicable throughout the length and breath of the country. But without consulting the various States it will be rather difficult to impose such a law, and that too no doubt when the law has the same respect even if the Bill is moved by a Private Member. But as far as a Private Bill is concerned the Member has not got the advantage of knowing the psychology or the thinking of the various States in which the law would be implemented. If we ignore the feelings or the view} of the various States, I think we will be making a distinct departure from the established practice. So from that point of view it will suffer. If suppose such a need is felt by this august House that a marriage law should have some revolutionary approach as far as the ceremonies are concerned and if must shed off all the religious aspects, Sir, in India situated as we are ours is a country which is not only religious, but also we cannot afford to pass a law which will be much advanced thar the thinking of the people. Then the difficulty of implementation comes in. If we do away with the various: practices and the various customary rites which are considered the very essense of marriage through the various stages, it will be rather a sort of oppressed piece of legislation.

Then there is no general support as such to the principles of the Bill that a modern society feels. Even in India even though sometimes there is too many of rituals or rites, we have also the civil type of marriages. We have even done away with marriages among distinct varnas and, therefore, we should not feel difficulty except that a certain customary rites are to be gone through, certain ceremonies are to be gone through. Whether the marriage has the social aspect of feeding thousands or lakh, is a different matter which has got a bearing on the socioeconomic conditions. But as far as the rites or the ceremonies are concerned, as far as the sanctity of marriage is concerned I think we should not break that knot though I do not call it a Gordian Knot. But we must not make a departure which will unnecessarily disturb the sensi-j. tivity and feelings of the Hindu society a? such. Howsoever laudable and revolutionary an approach to the whole problem, I would request the honourable Member that he must not merely take the spirit of the amended legislation as far as Tamil Nadu is concerned. There their difficulties are of a different type. A certain* situation was creatj.>d by a decision of the law courts Ihera. So they had to do away with certain things. But even then, as the laws stands we are not feeling any difficulty whereby the rites and rituals be. come in any way oppressive to the general mass of the society. The Fifty-fourth Report of the Law Commission went into this matter thoroughly and the Law Commission also did not come out with this type of suggestion. So I would request the honourable Member to withdraw this Bill at this stage If at all the need is felt we can refer that matter to the Law Commission afresh to see if there are any new circumstances which necessitate any change. But before doing that, we must obtain the views of the various State Governments because this type of marria-age deals with a majority of the Hindu ' society, where marriage is considered not as a contract but a sacrament. From that point of view the honourable Member would be well advised to withdraw the Bill. I would request him personally to do so; I know his background; he is a good social reformer. But even our ancient social reformers also never wanted to do away with the idea of treating mar-

Hindu Marriage

riage as a sacrament. "They were all of the view that marriage is a sacrament a thing which really goes into the culture of Indian society. So I would request him to reconsider the matter.

(Amdt.) Bill, 1976

MR. DEPUTY CHAIRMAN: There are some Members who want to speak. Now, Mr. Shiva Chandra Jha.

भी शिव चन्द्र झा :उपसभापति महोदय मंत्री महोदय ने कहा कि चाहे इन्टरवेंशन हो चाहे जवाबहो रेडिकल डिपारचर है। ग्राप जानते हैं कि 1955 का जो एक्ट है उस में कितनी बड़ी कंटरोवर्सी देश में चली। एक तरफ पंडित जी ग्रीर दूसरी तरफ राजेन्द्र बाब के बीच में हिन्दू विवाह बिल को लेकर क्या क्या नहीं हम्रा । लेकिन पंडित जी डटे रहे ग्रौर एक रेडिकल डिपारचर उस वक्त भी हम्रा। कोई काम जब हम करना चाहते तः कुछ रेडिकल डिपारचर करना ही पड़ेगा । पुरानी बातों को हम पकड़े रहेंगे तो कोई वडा परिवर्तन नहीं ग्राएगा । इसी-लिए यह विधेयक ग्राया है शादी के सिलसिले में हिन्दु मेरिज के सिलसिले में उसको सिम्पलिफाई करने का । अभी आपने कहा कि तमिलनाड कोर्ट ने फैसला दिया लेकिन मैं कहना चाहता हं कि ग्रापको राज्यों को मनाना पडेगा ग्रौर इसमें राज्यों को मनाने में आपको बड़ी कठिनाई नहीं होगी। कोई दिक्कत नहीं होगी। साथ ही साथ शादी का सिलसिला जो बहुत खर्चीला है और जिसमें एक बहुत लम्बा चोड़ा हिसाव चलता है, एक साधारण भादमी के लिए थोड़ा झंझट सा हो जाता है, यह उसको म्रासान करता है इसमें आपको कोई एतराज नहीं होना चाहिए ।

उपसभापति महोदय, ग्राज देश में खासकर हिन्दू समाज में एक बहुत बड़ी बीमारी जो है वह दहेज प्रथा की है। बावजूद ग्रापके कान्त के यह प्रया ग्रभी तक खत्म नहीं हुई है। किसी न किसी गृप्त रूप में उसको लोग चलाते रहे हैं। इससे बहुत से परिवार यदि वरवाद नहीं हुए तो बरबादी की सीमा पेए जरूर आ

(Amdt.) Bill, 1976

[श्री शिव चन्द्र झा]

187

गये हैं। इस प्रकार से कुछ खराबियां पैदा हुई ग्रीर उसके चक्कर में ग्रापने विधियां बनाई । इन सब बातों में जाने से यह मामला ग्रौर भी कम्बरसम हो जाता है। मैं यह मान-ता हं कि शादी के अन्दर जो सैंक्टीटी है, वह कायम रहनी चाहिए। हमारे देश में विवाह के संबंध में जो पविवता रखी गई है वह म्रन्य देशों में नहीं है। दूसरे मल्कों में खास-तौर पर ग्रमेरिका ग्रौर ग्रन्थ वेस्टर्न कन्टीज में शादी का सिलसिला काफी सिम्पलीफाइ हो गया है। अमेरिका और अन्य यरोप के देशों में बारात नहीं जाती है ग्रीर खर्चा भी ग्रधिक नहीं होता है। लड़का ग्रीर लडकी, दोनों चर्च में जाते हैं ग्रीर वहां पर कहते हैं-

'Dc you love him?" c'Yes, I do". "Do you love him?" "Yes, I do' इसके बाद पादरी कहता है---"All right. I declare you from today husband and wife."

इसके बाद लड़की लड़के को ग्रंगठी पहना देती है और लडका लडकी को ग्रंगुठी पहना देता है। शादी के बाद दोनों लौस एँजल में या ग्रन्य किसी स्थान पर हनीमून मनाने चले जाते हैं। इस प्रकार से उन देशों में शादी को काफी सिम्फलीफाइ कर दिया गया है। इस तरह की शादियां लौसएंजल में 500 के लगभग रोज होती हैं। इसी प्रकार से एक इसरे शहर रिनों में 500 डाइबोर्स रोज होते हैं। कोई भी स्वी-पुरुष जब रिनो जाते हैं तो यही समझा जाता है कि तलाक के लिए जा रहे हैं। तलाक का तरीका भी उन देशों में काफी सरल हो गया है। लेकिन उन देशों में ये शादियां ज्यादा दिनों तक टिकती नहीं हैं। जिन्दगी भर तो शायद ही कोई जोड़े एक साथ रहते हों। मुश्किल से कुछ ही जोड़े ऐसे होंगे जो जिन्दगी भर साथ रहते हों। वहां पर 80 प्रतिशत शादियां ऐसी होती हैं जिनमें पांच-

छ: साल के बाद डाइवोर्स हो जाता है। जहां तक बच्चों का सवाल है, उनका ग्रापस से े बटवारा हो जाता है। बच्चों का बंटवारा कोर्ट कर देता है। लड़की तो मां के साथ चली जाती है और लड़का बाप के साथ चला जाता है। जहां तक बच्चों को देखने का सवाल है, वे ग्रापस में कुछ दिनों के बाद या दिन में एक घंटे के लिए या 45 मिनट के लिए बच्चों से मिल सकत हैं। इस तरह का फैसला पहले ही हो जाता है। अगर इन बातों पर ग्रच्छी तरह से विचार करें तो हमें पता चलेगा कि इस तरह से उन देशों में परिवार छिन्न-भिन्न हो जाते हैं। मैं समझता हूं कि यह कोई ग्रच्छी चीज नहीं है। लड़के-लड़िकयों को शादी करने की ग्राजादी होनी चाहिए, लेकिन ग्राजादी का मतलब परिवारों को छिन्न-भिन्न करना नहीं है। हमारे समाज में जो पविवता है, उसको कायम रखा जाना चाहिए। मैं समझता हं कि उन मल्कों में शादी के ग्रन्दर जो इस प्रकार की खरावियां ग्राई हैं वे इस कारण से ब्राई हैं कि वह समाज एक कार्माशयल समाज बन गया है, बर्जवा समाज बन गया है, केपेटेलिस्ट सिस्टम के कारण समाज में ये खराबियां भ्रा गई हैं। वहां पर हर चीज कैश नेक्सेस के साथ जड जाती है। पैसे के आधार पर हर चीज को आंका जाता है। मैं समझता हूं कि यह चीज किसी भी समाज के लिए अच्छी नहीं है। हमें अपने देश में एक नया समाज बनाना है। शादी के संबंध में हमारे देश में जो कठिनाइयां हैं उन्हें हमें दूर करना है ग्रौर इस बारे में समाज में जो बराइयां हैं उनको भी दूर करना है। लड़के - लड़की को ग्रपनी करने की भ्राजादी होनी चाहिए। लेकिन साथ-साथ हमारे समाज में विवाह के संबंध में जो पविवता है, जो सैंक्टीटी है, उसको भी कायम रखना है। श्रीर मीटे तीर पर इन दोनों का समन्वय होगा, आजादी भी होगी। दोनों को ग्राजादी होगी कि जब चाहो शादी करो और यदि तलाक भी चाहते हो तो दे दो। वह भी ठीक है। लेकिन साथ ही साथ उनके

189

ग्रन्दर एक स्वाभाविक भावना रहे और वह साथ निभे । यह परम्परा भी हमको निभानी है। यह व्यवस्था तभी होगी जब कि इस सारी व्यवस्था को बदल करके जिसको समाजवादी व्यवस्था कहते हैं , उसको लायें, समाजवादी समाज की स्थापना करें, तभी यह भावना ग्रायेगी । उपसभापति महोदय, एक कहानी है। मैक्सिम गोर्की के द्वारा लिखी गई यह कहानी है जो कि समरीकी समाज के बारे में है। वहां का एक बच्चा देखता है कि अखबार वाला अखबार दे जाता है तो वह उसका बिल दे जाता है ग्रीर उसको पैसा मिल जाता है, दूसरा कोई बिल दे जाता है तो उसको पसा मिल जाता है, तीसरा कोई बिल दे जाता है तो उसको भी पैसा मिल जाता है। लडका सोचने लगता है कि विल देने से पैसा मिल जाता है। यदि हम भी बिल दें तो पैसा मिल जायेगा । उसकी मां ने कहा कि वहां से फलां चीज उठाकर ले ब्राबो तो उसने उसको एकांउट कर लिया, ग्रखबार उठा कर लाया तो उस को भी नोट कर लिया। इस तरह मां के कहने पर जो जो काम उसने किए उस सब का एकांउट बनाकर विल बनाता है और मां को वह बिल दे देता है कि सारे दिन में मैं ने यह काम किया हमें इसके पैसे दे दो और अपना बिल मां के सामने रख देता है। मां कहती है तो फिर मैं भी बिल देती है और मां बिल देतो है कि नी महीने में ने तम को पेट में रखा इसका इतना हमा, उसके बाद इतना नहलाया उपने इतने हए इत्यादि । तो कहने का मतलब यह है कि वहां लोगों का दिस्कोण जो है वह पैसा हो गया है वे मनी माइन्डेड हो गये हैं। उपसभापति महोदय, बहां यदि बाप बेटे के घर जायेगा और वहां खाना खायेगा तो वह उसके पैसे ग्रदा करेगा बेटा जायेगा बाप के घर तो वह खाना खायेगा तो उसके पैस अदा करेगा । और यदि उस दिन हिसाब साफ न हुआ तो कल परसों उतका हिसाब हो जायेगा और इस तरह से हिनाब साफ कर देंगे।

यहां तक पति और पत्नी के भी सम्बन्ध ऐसे ही हैं। उपसभाध्यक्ष महोदय वे एक दूसरे पर ग्राश्रित नहीं हैं दोनों का अपना अपना एकाउन्ट अलग है। ऐसा है अमरीकी समाज मानो कि वह वर्मशाला हो। किसी का किसी से कोई सम्बन्ध नहीं है । बाप, बेटे, पत्नी, मां सब लोग हैं लेकिन उनका जो सम्बन्ध हैं वह ग्रीपचारिकता का संबंध है, उन*े* बोच फार्मेलिटी का संबंध है। वहां क सारे संबंध पैसे पर ग्राधारित है। तो फिर यह क्या है परिवार या धर्मशाला ? मानो कि लोग किसी वेटिंग रूम में ठहरे हुए हैं, धर्मशाला में ठहरे हुए हैं। उस समाज में बहत सारे कन्द्राडिक्शंस हैं । वहां राष्ट्र जो है वह एक परिवार है। वहां क समाज में कहीं भी श्राप जायेंगे, जिसको वे जानते भी नहीं हैं उसको भी देखकर कहेगा कि हाउ ग्रार यू। लेकिन जो उनका परिवार है वह धर्म-शाला है। परिवार में स्नेह का संबंध नहीं है। यह कन्ट्राडिक्शन है ग्रीर यह कन्ट्रा-डिक्शन होता है कर्माशयल समाज में। जिस समाज में कर्माशयल व्यवस्था बढ गई है, पूंजाबादा व्यवस्था है वहां यह होता है । यह यहां नहीं होना चाहिए ।

इस विधेयक में जो रुकाबटें हैं उनको हटाकर इसको आसान कर सकते हैं और इसको आसान बनाना चाहिए। मैंने कहा है कि यह एक छोटा सा सवाल है इस व्यवस्था को बदलने के लिये और समाजवाद को कायम करने के लिये भीर उस दिशा की ओर जाने के लिये मंत्री महोदय में समझता हूं कि यह एक छोटा सा कदम है और रेडि-कलिज्म के जिर्थे इस तरह से आप इसमें बदलाव लायें। आप याद करें 1974, 1975 और 1976 के दिनों

श्री शिव चन्द्र झा को । उस समय ऐसा लगता था कि मिष्कल है इंदिरा गांधी को हटाना । लेकिन ग्राप कटिबद्ध थे, जनता कटिबद्ध थी और वह दिन ग्राया जब वे हटो, वे उद्यर गये और आप यहां आहे। तो समाज में एक कान्तिकारी कदम उठाने की जरूरत है। यह जो विधेयक शादी के सम्बन्ध में है इसमें कोई ज्यादा झमेला ग्रापको नहीं होगा । इसे ग्राप स्वीकार करें । उपसभापति महोदय, मैं कहना चाहता हुं कि इसको आप सरकुले-शन के लिये भेज दें। हर राज्य में इस विधेयक को सरकूलेट किया जाय ग्रौर इसके बारे में उनकी स्रोपिनियन ले लो जाय और उसके मताबिक कोई निर्णय लिया जाय । इन शब्दों क साथ मैं इस विधेयक का समर्थन करता हूं।

Hindu Marriage

3 P.M.

*SHRI E. R. KRISHNAN (Tamil Nadu): Mr. Deputy Chairman, I would like to submit some points on the Hindu Marriage (Amendment). Bill, 1976 introduced by the hon'ble Member, Shri Shiv Daval Singh Chaurasia.

He wants to legalise the marriages solemnized in the presence of relatives and friends of the parties; he wants to legalize those marriages also which are performed by the parties garlanding each other or of changing or by the tying of a thali (mangalasutra) to the bride by the bridegroom.

I support his Bill and request that my amendment to the Bill may be accepted.

Our narty in Tamil Nadu has been implementing the social reforms introduced by Periyar E. V. Rama, swamy and Dr. Anna for the last fifty years. On the basis of those social reforms, thousands of such mar-

*English translation of original speech in Tamil.

riages had been performed; and they are being performed even today Such marriages are tailed SELF RESPECT MARRIAGES and they are also legalized.

192

When our Dr. Anna became the Chief Minister in Tamil Nadu, he got the necessary Bill passed in our Legislature in the year 1967. Such marriages have been now legalized.

Our Government is also extending the necessary incentives to inter-caste marriages such as cash gram of Rs. 5,000, free medical iacililies, free education of children born out of those intercaste marriages. Our Government encourages those inter-caste marriages particularly between high and low castes. If the people of high castes marry with the people of low castes they are given preference in Government service. These concessions continue to be given in Tamil Nadu for the last eight years.

It may be seen that many communities become so weak economically since they simply follow the old traditions out of mere vanity. We got independence 32 years back. Since then we have been preaching about so many social reforms, if we implement these reforms sincerely we can bring about the economic stability of the individual. Our Tamil Nadu Government is sincere about these reforms. Our Government in Tamil Nadu is very keen to eradicate the castesystem and superstitions.

This year is the centenary year of our great leader Periyar E. V. Rama-swamy. He the condemned theory VARNA.DHARMA, he said that' nobody should be treated either high or low on the basis of birth. He did not believe that all the low-castes tcok birth out of the feet of BRAHMA; he also stated that by mere touching or moving with those low-caste people, no sin or pollution would take place. He had emphasised that there is no difference whatsoever between human beings. In our Indian sub-continent, Periyar E. V.

Ramaswamy was the only leader who had whole-heartedly spoken about social reforms on the public platforms without any fear or favour. Our Dr. Anna had also followed his ideals for the last forty years. The result is, what we see today. The Bill is being introduced by my friend on the Hindu Marriages. So far as Tamil Nadu is concerned, there these types of marriages have been in vogue for the last forty years. Even these days, hundreds of marriages are being performed; Tamil Nadu Government had already resolved to legalize those marriages. Our Tamil Nadu Chief Minister Thiru M. G. Ramachandran has announced so many other social reforms such as not showing any preference to the castes in the admission to schools; not teaching any lessons based on the superstition::. not treating any person either high or law on the basis of birth. We have been implementing all these social reforms in Tamil Nadu.

Hindu *Marriage*

In case, we want to keep pace with the advancement of science and technology in the countries of the West, we should remove all these disparities in our society and enact necessary laws at the Central level by following the steps taken by the Tamil Nadu Government. We should follow the high ideal of treating all others as our own. Dr. Anna had stated that "There is only one community; there is only oue God." We should try to follow his principle.

Many of our Ministers consider it as a credit to take part in religious ceremonies. Crores of rupees had been spent on behalf of the Govern. ment during the Kumbha Mela last year. It is utter foolishness; because of this Mela no person has become wise; nor fiSis country is going to prosper

The Minister may consider this motion as ordinary; but I would like to inform him, Sir, this motion is based upon the living condition of 70 crores of Indians. Christians solemnize their marriages in church

2194 RS-7

by exchanging garlands and rings. Muslims solemnize their marriages in the presence of their Mullas; but in our Hindu community) we still perform the unnecessary traditional rites based upon superstitions, we should remove them altogether. We should teach the people to depend upon their own self-respect. To create such self-respect, this type of iesolu. tion is absolutely necessary.

Once Pandit Nehru had stated that all the astrologers should be hanged. Since Shri Nehru was a great progressive thinker he had pointed out the superstitution in following astrology. We are witnessing that a great number of families are put into a lot of hurdles in following the predictions of astrology. Even these days we may see that many Hindu families perform the marriages only after consulting the astrologers in regard to the alliance; but we are also witnessing that either bride or bridegroom dies within a year after the marriage, even though the marriages were performed in the Vedic way and in consultation with the astrologers. When wo question the astrologers after such a Iradegy, they merely refer to 'FATE'. I feel that this is the result of following the predictions in the astrology.

I may also quote instances from the Ramayana, the greatest work in our Hindu culture. Sage Vasishta performed the marriage of Sita, daughter of Janaka with Rama, son of Dasaratha. Yet Sita had to go to forest along with her husband for fourteen years. In case Vasishta had informed Janaka of this incident in advance, would Janaka agree to this marriage? I think Prof. Ranga may know much about it.

There are many characters in Puraiias who met with such tragedies in following the predictions of astrology. We should remove all types of superstitions.

Even these days we find the children are butchered to please some gods festivals and the blood